

# **CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A./62/00314/2021**

This the 24<sup>th</sup> day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Jasmeena Raheem, aged 38 years, D/o AB Raheem Wagay, W/o Javed Ahmed Wagay, R/o Village Tiken Batpora, Zone Shadimarg, District Pulwama. Pin 192301.

.....Applicant  
(Advocate: Mr. Nitin Bhasin)

## **Versus**

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Government, School Education Department, Civil Secretariat, Jammu/Srinagar. Pin 180001.
2. Director, School Education Kashmir. Pin 190001.
3. Chief Education Officer, Pulwama. Pin 192301.
4. Chief Education Officer, Kulgam. Pin 192231.
5. Zonal Education Officer, Shadimarg, Pulwama. Pin 192306.
6. Zonal Education Officer, Yaripora, Kulgam. Pin 192232.

.....Respondents  
(Advocate:- Mr. Sudesh Magotra, D.A.G.)

**O R D E R**  
**[O R A L]**

**Hon'ble Mr. Anand Mathur, Member (A):**

Heard.

Learned counsel for the applicant submits that the applicant, who is working as Teacher Grade-II in the School Education Department and presently deployed in MS Bellow Zone Shadimarg, is aggrieved of the



action/inaction on the part of the respondents in not considering her claim for inter-district transfer from Kulgam to Pulwama on marriage ground in terms of Government Order No. 20-Edu of 2019 dated 21.01.2019.

2. During course of the arguments, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider and decide the representations of the applicant dated 17.02.2020 (Annex. A/8) and 30.01.2021 (Annex. A/9) by passing a reasoned and speaking order within a stipulated period of time and till then applicant may not be disturbed from her present place of posting.

3. Looking to the limited prayer made by learned counsel for the applicant and considering the arguments advanced, we deem it appropriate to dispose of present OA with a direction to the respondents to decide the representations of the applicant dated 17.02.2020 (Annex. A/8) and 30.01.2021 (Annex. A/9) by passing a reasoned and speaking order in accordance with rules and under intimation to the applicant, within two weeks from today. Till then, respondents shall not disturb the applicant from her present place of posting.

4. In terms of above directions, OA is disposed of. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

5. No order as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**

ss/-

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**